

**National Council for Safety in Mines,
Dhanbad**

2934. SHRI SAMAR MUKHERJEE :

SHRI SOMNATH CHATTERJEE :

Will the Minister of LABOUR be pleased to state :

(a) whether his Ministry has pursued with the Energy Ministry the question of making payment of the dues of the National Council for Safety in Mines, Dhanbad ; and

(b) if so, details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR) : (a) Yes, Sir.

(b) The question of release of grants to National Council for Safety in Mines has been taken up with the Ministry of Energy (Department of Coal) from time to time. A grant of Rs. 5.00 lakhs was released to NCSM from Coal Mines Labour Welfare Fund in December, 1981. Coal India Ltd. have also decided to release a total grant of Rs. 4.00 lakhs to NCSM this year.

Bodies engaged in protecting the Interests of Harijans Minorities and Weaker Sections

2935. SHRI RAJESH KUMAR SINGH :

SHRI RAM VILAS PASWAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of the Commissions/Bodies/Committees presently engaged to protect and safeguard the interests of the Harijans, minorities and weaker sections of the society and the main objects and functions of each of them ; and

(b) the total number of cases in which the functions of the Commissions/Bodies/Committees are overlapping ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) and (b). The following bodies are at present engaged mainly for safeguarding the interests of Harijans, minorities and weaker sections :—

1. Office of the Special Officer for Scheduled Castes and Scheduled Tribes in terms of Article 338 of the Constitution ;
2. Office of the Special Officer for Linguistic Minorities in terms of Article 350 (B) of the Constitution ;
3. Minorities Commission set up by the Government of India *vide* their Resolution dated the 12th January, 1978;
4. Commission for Scheduled Castes and Scheduled Tribes set up by the Government of India *vide* their Resolution dated the 21st July, 1978 ; and
5. The High Power Panel for Minorities, Scheduled Castes, Scheduled Tribes and other weaker sections of the society set up by the Government of India *vide* their Resolution dated 10th May, 1980.

2. The functions of the Special Officer for Scheduled Castes and Scheduled Tribes and the Special Officer for Linguistic Minorities are to investigate all matters relating to safeguards provided for Scheduled Castes and Scheduled Tribes and for linguistic minorities under the Constitution respectively.

3. The functions of the Minorities Commission are mainly to evaluate the working of the various safeguards in the Constitution and in the Union and State laws for the protection of minorities, to look into specific complaints to review the implementation of Government policies, to conduct studies and research on avoidance of discrimination etc.

4. The functions of the Commission for Scheduled Castes and Scheduled Tribes mainly in addition to those of the Special Officer referred to in para 2 above are to study the implementation of the Protection of Civil Right Act, ascertain the circumstances accounting for the commission of offences against Scheduled Castes and Scheduled Tribes, to enquire into specific complaints etc.

5. The functions of the High Power Panel is to suggest ways and means by which benefits of various fiscal policies, incentives, facilities etc. reach minorities, Scheduled Castes, Scheduled Tribes and other weaker sections of the society.

6. There is some overlap of functioning between the Special Officer for Scheduled Castes and Scheduled Tribes and the Commission for Scheduled Castes and Scheduled Tribes on the one hand and that between the office of the Special Officer for Linguistic Minorities and the Minorities Commission on the other.

Centre to train persons to operate cement plants

2936. SHRI K. LAKKAPPA :
SHRI GHUFRAN AZAM:

Will the Minister of INDUSTRY be pleased to state :

(a) whether there is a proposal under the consideration of his

Ministry to set up a centre to train persons to operate cement plants in the country ;

(b) if so, details thereof ;

(c) whether the manpower requirement of the cement industry, particularly in view of the unprecedented materialisation of additional capacity during the Sixth Five Year Plan will be augmented to meet the long term needs :

(d) if so, whether any degree/diploma will be awarded ; and

(e) if so, how far it will be helpful for the cement industry ?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA) :

(a) to (e). Presumably the question relates to the recommendations made in the Report of the Panel on Manpower Requirements submitted to the Development Council on Cement Industry. This report is yet to be considered by the recently reconstituted Development Council. The Development Council after consideration of the Report of the Panel will make suitable recommendations for consideration of the Government.

Establishment of additional capacity in the cement industry on a large scale during the Sixth Five Year Plan will, no doubt, call for additional human resources. .

Infiltration by Bangladesh Nationals in Bihar

2937. SHRI ATAL BIHARI VAJPAYEE :

SHRI SURAJ BHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Bangladesh nationals who have infiltrated into Bihar's border district of Purnea, Katihar and Santhal Parganas separately ;